

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE ELEVENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI**

**I.A.No.3 of 2024
in
WRIT APPEAL NO: 10 OF 2011**

Between:

Deepathi Avenues Pvt.Ltd., a Company Incorporated under the Companies Act, 1956 having its registered office at Road No. 12 Banjara Hills, Hyderabad Rep by its Director K. Upender Reddy

...PETITIONER/ RESPONDET No.1 EN WA

AND

1. The State of Andhra Pradesh, Represented by its Principal Secretary to Government Revenue Department Government of Andhra Pradesh Secretariat, Hyderabad
2. The District Collector,, Hyderabad District
3. The Revenue Divisional Officer, Secunderabad
4. The Tahsildar, Shaikpet Mandal, Road No.2, Banjara Hills, Hyderabad

...RESPONDENT/APPELLANTS EN WA

5. Alchemist Asset Reconstruction Company Limited, Represented by the Senior Manager of the Company, A-270, 1ST Floor Defence Colony, New Delhi-10024
6. Smt. Rahmeemunnisa, W/o: Late Waheed Miyan, R/o: 8-3-228/678/256/2, Karmik nagar, Near Masjid, Borabanda, Yousufguda, Khairatabad, Hyderabad
7. Smt. Badar Begum, W/o: Syed Muqtar, R/o: 8-3-228/256/2, Karmik Nagar, Near Masjid, Borabanda, Yousufguda, Khairatabad Hyderabad.

...RESPONDENTS EN WA

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to take this matter under the caption of "For Being Mention" and amend the order date 24.07.2024 in W.A.No.10 of 2011 by replacing the word " plot no.3-D with plot no. "Plot No. 8-D" in the extract made in para No.11 in page No.8

W.A. No.10 of 2011

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 14.12.2010 in W.P.No.22822 of 2010. on the file of the High Court.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the Order dated 24.07.2024 in W.A.No.10 of 2011 and upon hearing the arguments of SRI ASHOK REDDY KANATHALA, Learned Counsel for The Petitioner herein and SRI SRIDHAR REDDY POTTIGARI, Special Government Pleader attached to the office of General for the State of Telagnana, appearing for the Respondent Nos.1 to 5 the Court made the following: ORDER

Mr. Ashok Reddy Kanathala, learned counsel for the petitioner (respondent No.1 in the writ appeal).

Mr. Sridhar Reddy Pottigari, learned Special Government Pleader attached to the office of the learned Advocate General for the State of Telangana appears for respondents No.1 to 5 (appellants).

Heard on I.A.No.3 of 2024, an application seeking rectification of the clerical error occurred in the order dated 24.07.2024 passed in W.A.No.10 of 2011.

After hearing learned counsel for the parties and for the reasons assigned in the application, it is directed that in para 5, which has been extracted in para 11 of the impugned order, instead of the word '3-D', the word '8D' shall be substituted. This order shall be read in conjunction with the order dated 24.07.2024, passed in W.P.No.10 of 2011.

Accordingly, the aforesaid interlocutory application is disposed of.

**SD/- I. NAGA LAKSHMI
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary to Government Revenue Department Government of Telangana, Secretariat, The State of Telangana, Hyderabad

2. The District Collector,, Hyderabad District, Telangana
3. The Revenue Divisional Officer, Secunderabad
4. The Tahsildar, Shaikpet Mandal, Road No.2, Banjara Hills, Hyderabad
5. Two CCs to The Advocate General for the State of Telagnana, High Court for the State of Telangana, at Hyderabad[OPUC]
6. One CC to Sri Ashok Reddy Kanathala, Advocate [OPUC]
7. Two CD Copies

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HIGH COURT

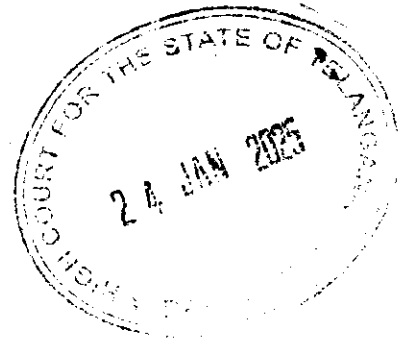
DATED:11/12/2024

ORDER

I.A.No.3 of 2024

in

WRIT APPEAL NO: 10 OF 2011



I.A No.3 of 2024 IS DISPOSED

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